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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.314/97

dt.27-3-97

Between

KVA Satyanarayana : Applicant

and

1. Sub Divnl. Officer
Telecom
Vizianagaram

2. Telecom District Engineer
Vizianagaram

3. Chief Genl. Manager
Telecommunication
Doorsanchar Bhavan
Hyderabad

: Respondents

Counsel for the applicant : K. Venkateswara Rao
Advocate

Counsel for the respondents : K. Ramulu
Addl. CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.) ⁸/_{27/3}

(21)

OA.314/97

dt.27-3-97

Judgement

Oral order (per Hon. Mr. H. Rajendra Prasad, Member(Admn))

Heard Sri K. Venkateswara Rao for the applicant.

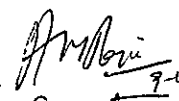
2. The applicant was disengaged in June, 1985 i.e. nearly 12 years ago. Furthermore, he was engaged for no more than 148 days in 1983, 61 days in 1984, and 126 days in 1985, as seen from the certificate issued by SDOT, Vizianagaram.

3. Apart from the obvious fact that the applicant does not fulfil the eligibility criteria for grant of temporary status/regularisation - having put in less than 240 days in successive years - his claim is also barred by limitation. Viewed from any angle, he does not appear to be eligible for consideration under any scheme evolved by the Department.

4. Under the circumstances, the OA is allowed to be withdrawn at the request of the learned counsel and is accordingly disposed of.


(H. Rajendra Prasad)
Member (Admn)

Dated : March 27, 97
Dictated in Open Court


Deputy Registrar (J)C.

sk

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-3-

O.A.314/97

To Sub

1. The/Divisional Officer,
Telecom, Vizianagaram.
2. The Telecom District Engineer,
Vizianagaram.
3. The Chief General Manager,
Telecommunication, Doorsanchar Bhavan,
Hyderabad.
4. One copy to Mr.K.Venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr.K.Ramulu, Addl.CGSC. CAT.Hyd.
6. One copy to Hon'ble Member(A) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

pvm.

T COURT

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COMPILED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

Dated: 27 - 3 - 1997

~~ORDER~~ JUDGMENT

M.A./R.A./C.A.No.

in

C.A.No.

314/97

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

बैठक/DESPATCH

21 APR 1997

हैदराबाद न्यायपीठ
HYDERABAD BENCH